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पत्रांकः:जी.एस.टी. / 2018-19 /

/वाणिज्य कर

कार्यालय- किमश्नर, वाणिज्य कर, उत्तर प्रदेश।

(जी.एस.टी. अनुभाग) लखनऊःः दिनांकः २५ मन्दै, 2019

समस्त जोनल एडीशनल किमश्नर, ग्रेड—1 एडीशनल किमश्नर ग्रेड—2(वि0अनु0शा0) समस्त ज्वाइन्ट किमश्नर (कार्य0)/(वि0अनु0शा0) वाणिज्य कर, उत्तर प्रदेश।

विषय:- सी०बी०आई०सी० के परिपत्र संख्या-76/50/2018-जी०एस०टी० दिनांक 31.12.2018 के शुद्धि पत्र के संबंध में।

भारत सरकार, वित्त मंत्रालय, राजस्व विभाग, सेन्ट्रल बोर्ड ऑफ इन्डायरेक्ट टैक्सेस एण्ड कस्टम द्वारा परिपत्र संख्या— 76/50/2018—जी०एस०टी० दिनांक 31.12.2018 के संबंध में दिनांक 07.03.2019 को शुद्धि पत्र जारी किया गया है।

उक्त शुद्धि पत्र की छायाप्रति इस पत्र के साथ संलग्न कर इस अनुरोध के साथ प्रेषित है कि कृपया अपने अधीनस्थ अधिकारियों को अवगत कराते हुये तदनुरूप कार्यवाही हेतु निर्देशित करने का कष्ट करें। यह पत्र किमश्नर, वाणिज्य कर, उत्तर प्रदेश के अनुमोदनोपरांत जारी किया जा रहा है।

संलग्नक-उपरोक्तानुसार।

(विवेक कुमार) एडीशनल कमिश्नर (जी.एस.टी.), वाणिज्य कर. उत्तर प्रदेश।

## F.No. 20/16/04/2018 -GST Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs GST Policy Wing

New Delhi, Dated the 7<sup>th</sup> March, 2019

To,

The Principal Chief Commissioners/ Chief Commissioners/ Principal Commissioners/ Commissioners of Central Tax (All)

The Principal Director Generals/Director Generals (All)

Madam/Sir,

<u>Subject: Corrigendum to Circular No. 76/50/2018-GST dated 31<sup>st</sup> December, 2018 issued vide F.No. CBEC- 20/16/04/2018-GST- Reg.</u>

Vide serial number 5 of Circular No. 76/50/2018-GST dated 31<sup>st</sup> December, 2018, it was clarified that the taxable value for the purposes of GST shall include the Tax Collected at Source (TCS) amount collected under the provisions of the Income Tax Act, as the value to be paid to the supplier by the recipient is inclusive of the said TCS.

- 2. In the light of the representations received from the stakeholders, the matter has been re-examined in consultation with the Central Board of Direct Taxes (CBDT). The CBDT has clarified that Tax collection at source (TCS) is not a tax on goods but an interim levy on the possible "income" arising from the sale of goods by the buyer and to be adjusted against the final income- tax liability of the buyer.
- 3. Accordingly, in S. No. 5 of the Circular No. 76/50/2018-GST dated 31<sup>st</sup> December, 2018:

## For

5.	What is the correct valuation	1. Section 15(2) of CGST Act specifies
	methodology for ascertainment of	that the value of supply shall include
	GST on Tax collected at source	"any taxes, duties cesses, fees and
	(TCS) under the provisions of the	charges levied under any law for the
	Income Tax Act, 1961?	time being in force other than this Act,
		the SGST Act, the UTGST Act and the
		GST (Compensation to States) Act, if
		charged separately by the supplier."

## Corrigendum to Circular No. 76/50/2018-GST

provisions, tax purposes of GST amount collecte of the Income T	ed that as per the above exable value for the ST shall include the TCS and under the provisions. Tax Act since the value e supplier by the buyer is
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## Read

5.	What is the correct valuation	1. Section 15(2) of CGST Act specifies
	methodology for ascertainment of	that the value of supply shall include
	GST on Tax collected at source	"any taxes, duties cesses, fees and
	(TCS) under the provisions of the	charges levied under any law for the
	Income Tax Act, 1961?	time being in force other than this Act,
		the SGST Act, the UTGST Act and the
		GST (Compensation to States) Act, if
		charged separately by the supplier."
		2. For the purpose of determination of
		value of supply under GST, Tax
		collected at source (TCS) under the
		provisions of the Income Tax Act, 1961
		would not be includible as it is an
		interim levy not having the character of
		tax.

- 2. It is requested that suitable trade notices may be issued to publicize the contents of this Circular.
- 3. Difficulty, if any, in implementation of this Circular may please be brought to the notice of the Board. Hindi version would follow.

(Upender Gupta) Principal Commissioner (GST)